

Government employees as on March 31, 1991;

(b) the total amount spent by the Government towards the salary, housing and other welfare measures on the employees during 1989-90 and 1990-91;

(c) the percentage of this expenditure in relation to the revenue income;

(d) whether there is overstaffing in various departments of the Union Government; and

(e) if so, the measures proposed to be taken to curb overstaffing and cut expenditure on this account?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POT-DUKHE): (a) Estimated strength of establishment as on 1st March, 1991 is 41,03,794 (excluding armed forces personnel).

(b) The budget provision on Central Government employees (excluding armed forces) towards salary during 1989-90 and 1990-91 was as under:—

(Rs. in crores)

	1989-90(RE)	1990-91(RE)
Salary	9254.51	10,355.24

Expenditure on housing and welfare measures on the Central Government employees is booked under different Heads under the Demands of the respective Ministries/Departments. No separate Head of Account is maintained for recording expenditure on welfare measures.

(c) Percentage of expenditure on Salary in relation to the revenue receipts in Revised Estimates 1989-90

and 1990-91 was 13.5 and 13.6 respectively.

(d) and (e) In order to ensure that there is no overstaffing, the Ministries/Departments are required to conduct studies through their Internal Work Study Units periodically on the basis of staff norms. The Staff Inspection Unit of Ministry of Finance has already fixed staff norms for common categories of post. The Staff Inspection Unit of Ministry of Finance also undertakes studies to review the staff requirements and staff strength of the Ministries, Departments, their attached and subordinate offices and other organisations thereunder, from time to time. The staffing studies are broadly intended to ensure that there is no excess staff strength so as to keep expenditure on staff to the minimum.

Functioning of Monopolies and Restrictive Trade Practices Commission

4102. SHRI K. THULASIAH VANDAYAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Monopolies and Restrictive Trade Practices Commission (MRTPC) is not fully equipped to deal with additional responsibilities assigned under the new industrial policy;

(b) if so, the steps the Government propose to take to make its functioning more effective;

(c) the cases pending against multinationals with the MRTPC at present and the steps proposed to be taken for their speedier disposal;

(d) whether the Government propose to make any changes in the set up of MRTPC; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS AND THE MINIS-TER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COM-PANY AFFAIRS (SHRI RANGARA-JAN KUMARAMANGALAM): (a) and (b) The Statement on Industrial Policy, 1991, envisages that the provisions of the MRTP Act will be strengthened in order to enable the MRTP Commission to take appropriate action in respect of monopolistic, restrictive and unfair trade practices. The newly empowered MRTP Commission will be encouraged to require investigation *suo moto*, or on complaints received from individual consumers or classes of consumers. The additional responsibilities which may devolve on the Commission as a result of these measures would have to be given effect to by way of suitable amendments to the MRTP Act, 1969. Efforts would be made to ensure that the MRTP Commission is suitably equipped to undertake these

additional responsibilities at the appropriate time.

(c) Under the MRTP Act, 1969, multinational companies are not separately defined. However, a statement containing the details of cases pending with the MRTP Commission against FERA companies registered under the MRTP Act, 1969, is attached. The MRTP Commission is a quasi-judicial body and is required to follow the procedure laid down in the MRTP Act, 1969; MRTPC Regulations, 1991 and Code of Civil Procedure, 1908. The time involved in disposing of the enquiries depends upon the nature of the issues, conduct of the parties, etc.

(d) and (e) No fundamental change in the composition of the MRTP Commission is contemplated in terms of the new Industrial Policy. However, an assessment is being made, in consultation with the Commission, of the additional requirement of personnel and benches.

STATEMENT

List of Cases Pending with the MRTP Commission against F. E. R. A. Companies

Sl. No.	Name of the respon- dent	RTP/UTP En- quiry No.	Allegation in brief	Present position
1	2	3	4	5
1.	M/s Good Year India Ltd., Delhi	Resp. No. 2 P. No. 7/86 in RTPE No. 1/71	Prosecution Notice for Breach of undertaking RTPE alleged was 'action in concert in fixing Prices'	Next date of hearing 13th January, 1992
2.	M/s Good Year India Ltd., Delhi	Resp. No. 2 P. No. 8/86 in RTPE No. 13/78	—do—	—do—
3.	M/s Good Year India Ltd., Delhi	P. No. 9/86 in RTPE No. 78/84	—do—	—do—

1	2	3	4	5
4	M/s Motor Industry Co. Ltd. Bangalore.	RTPE No. 8/82	Discriminatory supplies, refusal to deal, tie-up sales and manipulation of prices.	Next date of hearing 19-9-1991
5.	M/s Bayer (India) Ltd. Bombay	RTPE No. 121/88	Tie-up sales, area allocation and resale price maintenance	Next date of hearing 27-2-1992
6.	M/s Bayer (India) Ltd. Bombay	RTPE No. 122/88	Offering differential discount	Next date of hearing 4-3-1992
7.	M/s Bayer (India) Ltd., Bombay	RTPE No. 145/88	—do—	Next date of hearing 19-9-1991
8.	M/s Union Carbide India Ltd. New Delhi-1	UTPE No. 61/84	Introduction of scheme offering Gifts	Stayed by Calcutta High Court : Ad-journed since date.
9.	M/s Hindustan Lever Ltd. Bombay	UTPE No. 239/88	Misleading claims about their product "Fair & Lovely Cream"	Next date of hearing 5-3-1992
10.	M/s Hindustan Lever Ltd. Bombay	UTPE No. 129/89	Disparaging the yellow Coloured detergent powders (mostly manufactured in small scale Secto.)	Next date of hearing 1-10-1991
11.	M/s Ingersol Rend (India) Bombay		Alleged to have indulged in unfair trade practice for the purpose of promoting the sale, use or supply of drilling rig mounted on Mahindra Jeep with trailer and compressor engines.	Report of the Investigating Officer awaited.

Bridge over Yamuna River from Maharani Bagh to Noida

4103. SHRI CHETAN P. S. CHAUHAN: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether there is a proposal to have an additional bridge over Yamuna river from Maharani Bagh to Noida as the present Nizamuddin bridge is on the verge of collapse; and

(b) if so, when it is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b) The Nizamuddin bridge across river Yamuna is not on the verge of collapse. According to Delhi Administration who are the agency for planning and construction of bridges across river Yamuna in the